

**GOVERNMENT OF INDIA  
MINISTRY OF INFORMATION AND BROADCASTING**

**LOK SABHA  
UNSTARRED QUESTION NO. 3184  
TO BE ANSWERED ON 22/03/2022**

**MEDIA TRIALS**

**3184. SHRI RITESH PANDEY:**

Will the Minister of INFORMATION & BROADCASTING

be pleased to state:

- (a) whether the Government is aware that many of the electronic media in the country are conducting media trials during which they resort to police bashing, disclose vital details of the ongoing investigations and try to influence the opinion of viewers, if so, the details thereof;
- (b) whether the Government is aware that independent self-regulating authorities in the form of News Broadcasters Association (NBA) and News Broadcasting Standards Authority (NBSA) were not taking sufficient steps to curb channels from conducting media trials and if so, the details thereof;
- (c) whether the Government has taken any disciplinary action or any stringent action against such media channels or independent self-regulating authority who are not following programme codes and if so, the details thereof;
- (d) whether the Government proposes to bring any legislation to form a statutory mechanism to regulate the electronic media; and
- (e) if so, the details thereof?

**ANSWER**

**MINISTER OF INFORMATION AND BROADCASTING; AND  
MINISTER OF YOUTH AFFAIRS AND SPORTS, (SHRI ANURAG  
SINGH THAKUR)**

**(a): All programme telecast on private satellite TV channels are regulated in accordance with the Programme Code prescribed under the Cable Television Networks (Regulation) Act, 1995 (CTN Act, 1995) and the Rules framed thereunder. The Programme Code contains wide range of parameters to regulate the content on TV channels.**

**Hon'ble Bombay High Court vide their Order dated 18.1.2021 in the matter of PIL (ST) No. 92252 of 2020 and connected matter relating to reporting of Sushant Singh case by media, has issued direction with regard to the media coverage of cases under enquiry/ investigation etc. vide its order dated 18.01.2021 which have been conveyed by the Ministry to the broadcasters for compliance vide communication dated 5.03.2021.**

**(b) to (e): The News Broadcasters Association (NBA) and News Broadcasting Standards Authority (NBSA) are non-Governmental entities, not registered under the Cable Television Networks (Regulation) Act, 1995.**

**Private satellite television channels are regulated under the Cable Television Networks (Regulation) Act, 1995 and the Uplinking/ Downlinking Guidelines, 2011. Government takes appropriate action against the TV channels for violation of the Programme Code laid down under the Act and under the Guidelines of 2011.**

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